

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Video Conference

CORAM: HON'BLE BHASKARA PANTULA MOHAN,--MEMBER (J)

CORAM: HON'BLE DR. BINOD KUMAR SINHA -MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 28.04.2022 AT 10:30 AM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/104/2022 in Company Petition IB/274/2021
NAME OF THE COMPANY	NCC Ltd
NAME OF THE PETITIONER(S)	GBM Materials Pvt Ltd
NAME OF THE RESPONDENT(S)	NCC Ltd
UNDER SECTION	9 of IBC

ORDER

Learned Counsel for Operational Creditor appeared via video conference.

Withdrawal Memo has been filed with a prayer to permit the Operational Creditor to withdraw the CP. Having heard the submissions and having seen the Memo for Withdrawal of Petition, permission is granted to withdraw the petition in terms of Rule 8 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016. Hence, **CP (IB) 274/2021 alongwith all pending IAs, if any, are disposed of as withdrawn.**


MEMBER (T)

Syamala


MEMBER (J)